

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 120/AT/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order : 12<sup>th</sup> June 2017**

**In the matter of**

Corrigendum to order dated 6.9.2016 in Petition No. 120/AT/2016.

**And**

**In the matter of**

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System established by Gurgaon Palwal Transmission Limited.

**And**

**In the matter of**

Gurgaon Palwal Transmission Limited  
C-2, 2<sup>nd</sup> Floor, The Mira Corporate Suites 1& 2  
Ishwar Nagar, Okhla Crossing,  
Mathura Road, New Delhi-110 065

**....Petitioner**

Vs

1. U.P.Power Corporation Limited
2. UTC Chandigarh, Chandigarh Secretariat
3. BSES Yamuna Power Ltd.
4. BSES Rajdhani Power Ltd.
5. Tata Power Delhi Distribution Ltd.
6. New Delhi Municipal Council
7. Himachal Pradesh State Electricity Board Ltd
8. Haryana Power Purchase Centre
9. Power Development Department, Govt. of Jammu & Kashmir

10. Punjab State Power Corporation Ltd.
11. Ajmer Vidyut Vitran Nigam Ltd
12. Jodhpur Vidyut Vitran Nigam Ltd
13. Jaipur Vidyut Vitran Nigam Ltd
14. Uttarakhand Power Corporation Ltd.

...**Respondents**

### **ORDER**

The Petitioner, Gurgaon Palwal Transmission Limited, had filed the petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges in respect of Transmission System for "creation of new 400 k V GIS Sub-station in Gurgaon and Palwal area as a part of ISTS" (hereinafter referred to as 'the Project'). The Commission after considering the submissions of the Petitioner and the Respondents, vide order dated 6.9.2016 adopted the levelised transmission charges for the project.

2. The Petitioner vide its letter dated 23.5.2017 has submitted that due to a typographical error, the 'Quoted Escalable Transmission Charges' for the years beyond the 1<sup>st</sup> contract year, has been stated as 'Nil', instead of 'Same as above'. The Petitioner has requested to correct the typographical error in the Appendix attached to the impugned order.

3. We have considered the submission of the Petitioner. Appendix to the impugned order contained tariff which was quoted by the Petitioner and accepted by the Bid Evaluation Committee and Bid Process Coordinator as the lowest bid tariff. However, last column of Appendix did not inadvertently reflect the correct

quoted tariff by the Petitioner. This is a typographical error which is sought to be rectified in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended. Accordingly, we direct that Appendix of the order dated 6.9.2016 shall be replaced by Appendix enclosed to this order.

4. All other terms and conditions contained in the order dated 6.9.2016 remains unchanged.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

**Appendix**

<b>Year (Term of Licence)</b>	<b>Commencement Date of Contract Year</b>	<b>End Date of Contract Year</b>	<b>Quoted Non- Escalable Transmission Charges (Rs. Millions)</b>	<b>Quoted Escalable Transmission Charges (Rs. Millions)</b>
1	11.6.2019	31-March-2020	1435.22	14.50
2	01 April 2020	31 March 2021	1435.22	Same as above
3	01 April 2021	31 March 2022	1401.50	Same as above
4	01 April 2022	31 March 2023	1368.56	Same as above
5	01 April 2023	31 March 2024	1336.40	Same as above
6	01 April 2024	31 March 2025	1305.00	Same as above
7	01 April 2025	31 March 2026	1274.34	Same as above
8	01 April 2026	31 March 2027	1244.39	Same as above
9	01 April 2027	31 March 2028	1215.15	Same as above
10	01 April 2028	31 March 2029	1186.60	Same as above
11	01 April 2029	31 March 2030	1158.72	Same as above
12	01 April 2030	31 March 2031	1131.49	Same as above
13	01 April 2031	31 March 2032	1104.90	Same as above
14	01 April 2032	31 March 2033	1078.94	Same as above
15	01 April 2033	31 March 2034	1053.59	Same as above
16	01 April 2034	31 March 2035	1028.83	Same as above
17	01 April 2035	31 March 2036	1019.00	Same as above
18	01 April 2036	31 March 2037	1019.00	Same as above
19	01 April 2037	31 March 2038	1019.00	Same as above
20	01 April 2038	31 March 2039	1019.00	Same as above
21	01 April 2039	31 March 2040	1019.00	Same as above
22	01 April 2040	31 March 2041	1019.00	Same as above
23	01 April 2041	31 March 2042	1019.00	Same as above
24	01 April 2042	31 March 2043	1019.00	Same as above
25	01 April 2043	31 March 2044	1019.00	Same as above
26	01 April 2044	31 March 2045	1019.00	Same as above
27	01 April 2045	31 March 2046	1019.00	Same as above
28	01 April 2046	31 March 2047	1019.00	Same as above
29	01 April 2047	31 March 2048	1019.00	Same as above
30	01 April 2048	31 March 2049	1019.00	Same as above
31	01 April 2049	31 March 2050	1019.00	Same as above
32	01 April 2050	31 March 2051	1019.00	Same as above
33	01 April 2051	31 March 2052	1019.00	Same as above
34	01 April 2052	31 March 2053	1019.00	Same as above
35	01 April 2053	31 March 2054	1019.00	Same as above
36	1-April-2054	June 2054 (35th anniversary of the Schedule COD)	1019.03	Same as above